

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, यह काम तो गृह मंत्रालय का नहीं है, उनका काम नो पकड़ना था सो उन्होंने लोगों को पकड़ लिया। यह काम तो स्वास्थ्य मंत्रालय का है।

अध्यक्ष महोदय : आप बैठ जाइये।

13.16 hrs.

DIRECT TAXES (AMENDMENT)
BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move:

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide, for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

MR. SPEAKER: The question is:

"That the debate on the motion 'that the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be taken into consideration' which was adjourned on the 14th November, 1973, be resumed now."

The motion was adopted.

MR. SPEAKER: We will resume this discussion after lunch.

13.16 hrs.

STATEMENT RE. DEATH OF A
HARYANA HARIJAN SATYAGRAHI
IN ALIGARH JAIL

श्री छटल बिहारी बाजपेयी (गवालियर) : अध्यक्ष महोदय, एक मिनट का आप मौका दें। उस दिन जब हरियाणा के हरि-

जनों का मामला उठा था अलीगढ़ की जेल में एक सत्याग्रही की मृत्यु के बारे में तो गृह मंत्री को आपने कहा था कि वह वक्तव्य देंगे। लेकिन अभी तक इस बारे में कुछ नहीं हुआ। आपके डाइरेक्शन का क्या हुआ ?

अध्यक्ष महोदय : मैं इन्क्वायरी करूंगा।

This concerns three States—Haryana, Delhi and U.P.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Today there was a calling attention in the Rajya Sabha on this. I am ready with my statement.

श्री नरेन्द्र कुमार सल्वे : (बेतूल)
अध्यक्ष महोदय, एक दिक्कत मुन लीजियेगा। परिवार के लोग आ कर रहते हैं, मेरी श्रीमती ने कह दिया कि अगर घंटे भर में पानी नहीं आया तो वापस चली जाऊंगी। बड़ी मुश्किल से तो आ कर रहती है।

अध्यक्ष महोदय : वापस कहाँ जायेंगे यह तो बताइये ?

श्री नरेन्द्र कुमार सल्वे : नागपुर वापस चली जायेंगी ?

SHRI F. H. MOHSIN: Sir, according to information received from the Government of Uttar Pradesh, a harijan satyagrahi of Haryana, Shri Jeeu, aged about 86 years, son of Fakhira, resident of village Ridhan, P. S. Khar-khoda, district Sonapat, Haryana, who had been convicted by a Delhi Magistrate under section 188 IPC, was transferred to District Jail, Aligarh on 3/4th November, 1973. At the time of admission, he was found to be a patient of chronic bronchitis and asthma and of feeble health. No injuries on his person were, however, found by the jail authorities. On complaint of aggravation of cough trouble